

their licensed capacity at their Madras Factory;

(b) if so, the response of the Britannia Biscuits Company thereto;

(c) whether any prosecution has since been launched against this company for violations of the Section 13(1) of the Industrial (Development and Regulation) Act; and

(d) if so, the particulars thereof and the further action proposed to be taken in the matter?

THE MINISTER OF INDUSTRIAL DEVELOPMENT AND SCIENCE AND TECHNOLOGY AND AGRICULTURE (SHRI C. SUBRAMANIAM): (a) and (b). Messrs Britannia Biscuit Co Ltd. were intimated to the effect that the production of biscuits in their Madras unit in excess of the licensed capacity was considered to be unauthorised expansion without a valid licence under the Industries (Dev. and Reg.) Act, 1951 and that this, therefore, involved violation of provisions of Section 13(1)(d) of the said Act. The company replied that the additional capacity had been achieved by improved technology and change in product-mix. Their representation has been rejected.

(c) and (d) Action against the company for violation of Industries (D & R) Act is under consideration.

Licence to Glaxo Laboratories for Manufacture of Talcum Powder and Throat Lozenges

3856. SHRI NAWAL KISHORE
SINHA:

Will the Minister of INDUSTRIAL DEVELOPMENT AND SCIENCE AND TECHNOLOGY be pleased to state:

(a) whether the Glaxo Laboratories have not been given any licence to manufacture talcum powder and throat lozenges;

(b) whether it has come to the notice of Government that Glaxo Laboratories are manufacturing and selling talcum powder and throat lozenges;

(c) the circumstances under which they are doing this malpractice; and

(d) the action taken against the company under Section 18(1) of the Foreign Exchange Regulation Act and the further action proposed to be taken against them?

THE MINISTER OF INDUSTRIAL DEVELOPMENT AND SCIENCE AND TECHNOLOGY AND AGRICULTURE (SHRI C. SUBRAMANIAM): (a) and (b). M/s. Glaxo Laboratories are producing throat lozenges under a licence and talcum powder under a registration certificate of M/s. British Drug House (India) Ltd. which they are reported to have taken over.

(c) The question whether they are indulging in any malpractices in this regard is under examination.

(d) The application of M/s Glaxo Laboratories under the Foreign Exchange Act, as and when received, will be dealt with under the relevant provisions of that Act.

Scheduled Castes and Scheduled Tribes Orders (Amendment) Bill

3857. SHRI C. K. CHANDRAPPA:
Will the Minister of HOME AFFAIRS be pleased to refer to the reply given to Unstarred Question No. 2174 on the 16th March, 1974 and state:

(a) whether Government intend to introduce the Scheduled Castes and Scheduled Tribes Orders (Amendment) Bill during this session; and

(b) if not, the reasons for delay in taking a decision?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS AND IN THE DEPARTMENT OF PERSONNEL (SHRI RAM NIWAS MIRDHA): (a) and (b). Every effort is being made to introduce the Bill. But in view of the difficult issues involved, it will not be possible to introduce it in the current session.